

0.A.234/89

DATE : 12.6.1990

None present for the applicant.

Mr. J.G. Sawant, Advocate for the Respondents. He requests to grant time for filing reply to M.P. No. 291/89.

Adjourned to 23-7-1990 for reply to the M.P. No. 291/89 and further directions.

No notice to either side.

*D. Gangal*  
Dy. Registrar.

OA 234/89

Date: 23.7.90

Mr. D.V. Gangal, Advocate for the Applicant.

Mr. J.G. Sawant, Advocate for the Respondents.

Mr. Sawant has filed reply to MP No. 291/89 and it is taken on record. He has undertaken to serve copy to the Advocate of the Applicant.

Since the reply of Respondents has been filed in the matter the matter has become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on Sine-Die list.

Mr. Sawant says that at the time of fixing the date of final hearing notice may be issued to Respondent No. 2. Notice may also be issued to the Applicant.

*D. Gangal*  
Dy. Registrar.

Per Tribunal

24/9/93

As per direction of the Hon'ble Vice Chairman dated 22.1.93, the matter is taken over from Sine-die list. Fixed for final hearing on 11/11/93. Issue notices to the parties as per order dated 23/12/90.

Notice issued to applicant  
& fl. no. 2 on dtd. 29/9/93.

Deputy Registrar

3  
11/10

MP no. 841/93  
For withdrawal  
on 1.11.93.

Yours  
20/10

Notice dt. 29.9.93  
Served on applicant on  
dt. 6.10.93

MP

Dated 23-12-93.

for the applicant  
Shri D. V. Gangal  
Shri J. G. Sawant for the  
respondents.

Applicant has submitted  
an application for withdrawal  
of the case.

The case is permitted  
to be withdrawn and it is  
disposed of accordingly.

JS.  
(Smt. L. Swaminathan)  
M/J.

M.R.Kolhatkar  
(M.R. Kolhatkar)  
M/A

order/Judgement dt. 23/12/93  
despatched  
to Applicant/Respondent (s)  
on 08/12/93

Sig